

12.40 hrs.

(v) **Post Graduate Institute of Medical Education and Research, Chandigarh***[English]*

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : I beg to move:

"That in pursuance of Section 5(g) of the Post Graduate Institute of Medical Education & Research, Chandigarh, Act, 1966, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Post Graduate Institute of Medical Education and Research, Chandigarh, subject to the provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 5(g) of the Post Graduate Institute of Medical Education & Research, Chandigarh, Act, 1966, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Post Graduate Institute of Medical Education and Research, Chandigarh, subject to the provisions of the said Act."

*The motion was adopted.*

12.42 hrs.

(vi) **All India Institute of Medical Sciences, New Delhi***[English]*

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : I beg to move:-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 4(g) of the All

India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act."

*The motion was adopted.*

12.43 hrs.

**CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) BILL\***

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to move for leave to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974."

*The motion was adopted.*

SHRI P. CHIDAMBARAM : Sir, I introduce the B

12.43½ hrs.

**PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL\****[English]*

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988."

*The motion was adopted.*

SHRI P. CHIDAMBARAM : Sir, I introduce the B

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